

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.200/AT/2026

Subject : Petition under Section 63 of the Electricity Act, 2003, for adoption of tariff for the 50 MW and 350 MW Solar Power Plants connected to the inter-State Transmission System (ISTS) linked with Setting up of Solar Manufacturing Plant, selected through competitive bidding process as per the Guidelines dated 03.08.2017 of the Central Government, as amended from time to time and interpreted and modified by the Central Government vide subsequent communications.

Petitioner : Solar Energy Corporation of India Limited (SECI)

Respondents : Azure Power India Private Limited (APIPL) & Ors.

Date of Hearing : **12.5.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Anushree Bardhan, Advocate, SECI
Ms. Ritika Singh, Advocate, SECI
Ms. Somya Sahni, Advocate, SECI
Ms. Rashmi Vaish, Advocate, SECI

Record of Proceedings

The learned counsel for the Petitioner submitted that the present Petition has been filed for the adoption of tariff for the 50 MW and 350 MW Solar Power Plants connected with the inter-State Transmission System linked with Setting-up of the Solar Manufacturing Plant, selected through competitive bidding process as per the Guidelines dated 3.8.2017 of the Central Government, as amended from time to time and interpreted and modified by the Central Government *vide* subsequent communications. The learned counsel further submitted that out of the total awarded capacity of 12 GW under the RfS, the Commission adopted the tariff for aggregate capacity of 8900 MW Solar Power Projects (1900 MW under Package I and 7000 MW under Packages II to IV), for which the PPAs and PSAs were already executed, *vide* order dated 2.4.2022 in Petition No. 286/AT/2021. Thereafter, the Commission, *vide* order dated 30.6.2023 in Petition No.224/AT/2023, adopted the tariff for another 334 MW Solar Power Projects (Package I) as tied up by the Petitioner, and for the remaining capacity, the Petitioner was granted liberty to approach the Commission once such capacity is tied up under the PPAs and PSAs. Pursuant thereto, the Petitioner has further tied up another 400 MW of the remaining capacity and is, accordingly, seeking the adoption of a tariff for such capacity.

2. After hearing the learned counsel for the Petitioner, the Commission directed as under:

(a) Admit and issue notice to the Respondents.



(b) The Respondents to file their replies, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder(s), if any, within two weeks thereafter.

3. The Petition will be listed for hearing on **11.6.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)